

# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF ZEP INFRATECH LIMITED

#### RELEVANT PARTICULARS

1. Name of Corporate Debtor	ZEP INFRATECH LIMITED
2. Date of incorporation of Corporate Debtor	18/02/1994
3. Authority under which Corporate Debtor is incorporated / registered	RoC – AHMEDABAD
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899GJ1994PLC050189
5. Address of the registered office and principal office (if any) of Corporate Debtor	Abhijeet, 7th Floor, Mithakhali Six Roads, Ellisbridge, Ahmedabad 380 006
6. Insolvency commencement date in respect of Corporate Debtor	31/07/2023 (Order received on 03/08/2023)
7. Estimated date of closure of insolvency resolution process	31st January, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>CA NIMAI GAUTAM SHAH</b> Reg. No.:IBBI/IPA-001/IP-P00154/2017-18/10323 AFA valid upto: 02-01-2024
9. Address & email of the interim resolution professional, as registered with the board	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat E-mail: cnjabd@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat E-mail: zep.cirp@gmail.com
11. Last date for submission of claims	17th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not applicable as of now 3.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Zep Infratech Limited on 31/07/2023 (Order received on 03/08/2023).

The creditors of Zep Infratech Limited, are hereby called upon to submit their claims with proof on or before **17th August, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.** *Nimai Shah*

**CA NIMAI GAUTAM SHAH**

Interim Resolution Professional for ZEP INFRATECH LIMITED

Regn. No.: IBBI/IPA-001/IP-P00154/2017-18/10323

Date : 04.08.2023

Place: Ahmedabad